

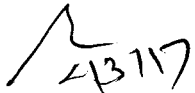
# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 306/Confdl./2017  
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 02<sup>03</sup>/01/2017

Copy of letter no. 10/10/2016-NCLAT dated 22.02.2017 of the Registrar, National Company Law Appellate Tribunal, New Delhi along with enclosure is enclosed herewith with a request that the concerned candidates who fulfil the eligible qualification for 01 post of Registrar in the National Company Law Appellate Tribunal (NCLAT), may submit their application in the prescribed proforma so as to reach this Registry on or before 22.03.2017, failing which it shall be presumed that none of them are willing for the same.

  
(Arvind Singh Chandel)  
Registrar General

Encl: As above

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**No.10/10/2016-NCLAT**  
**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

3<sup>rd</sup> floor, B-4 Wing,  
Pt. Deendayal Antyodaya Bhawan,  
CGO Complex, Lodi Road,  
New Delhi-110 003

Dated: the 22<sup>nd</sup> February, 2017

**To**

**Shri Arvind Singh Chandel**  
**Registrar General**  
**Chhattisgarh High Court**

**Sub: Filling up of 1 (one) post of Registrar in the National Company Law Appellate Tribunal, (NCLAT) – Inviting applications for.**

I am directed to state that National Company Law Appellate Tribunal, (NCLAT) constituted under Section 410 of the Companies Act, 2013 intends to fill up the post of Registrar, NCLAT from May, 2017 by deputation of Officer of Higher Judicial Service. The Hon'ble Chairperson has directed to request the Registrar Generals of all High Courts to obtain consent of eligible Higher Judicial Service Officer, who intend to apply for the post and for appointment on deputation. Details of number of vacancies, qualification, eligibility, Pay Band and Grade are as follows: -

V.A. A. (Cmp.)  
15/2/17

<b>Name of Post</b>	<b>No of Post (s)</b>	<b>Qualification &amp; Eligibility</b>	<b>Pay Band and Grade</b>
Registrar, National Company Law Appellate Tribunal, (NCLAT)	1 (one)	Officer of the Higher Judicial Service of a State/Union Territory.	The Officer will be allowed same pay as he is drawing by way of pay protection and 30 per cent of the salary as HRA.

2. I am enclosing herewith a copy of Office Memorandum No. 10/10/2016-NCLAT dated 21.02.2017 alongwith format of application form which may be brought into the notice of officers of Higher Judicial Service. Applications in prescribed proforma of Higher Judicial Service officers who intend to apply for the post and for appointment on deputation alongwith certificate in format given in Annexure-II may be forwarded to National Company Law Appellate Tribunal, 3<sup>rd</sup> floor, Pandit Deendayal Antyodaya Bhawan, CGO Complex, Lodi Road, New Delhi 110003, by 7<sup>th</sup> April, 2017

**Encl:** As above

  
(R.K. Meena)  
Registrar  
Tel.011-24306822

**No.10/10/2016-NCLAT**  
**NATIONAL COMPANY LAW APPELLATE**  
**TRIBUNAL**

3<sup>rd</sup> floor, B-4 Wing,  
Pt. Deendayal Upadhyaya Bhawan,  
CGO Complex, Lodi Road,  
New Delhi-110 003

Dated: the 21<sup>st</sup> February, 2017

To

1. Secretary General of Supreme Court of India, New Delhi
2. Registrar Generals of all High Courts
3. Secretary, Ministry of Corporate Affairs, New Delhi

**Sub: Filling up of 1 (one) post of Registrar in the National Company Law Appellate Tribunal, (NCLAT) – Inviting applications for.**

I am directed to state that applications are invited in the format given in Annexure-I to fill up on deputation basis the post of Registrar in the National Company Law Appellate Tribunal, (NCLAT) constituted under Section 410 of the Companies Act, 2013. The number of vacancies, Qualification, Eligibility and Pay Band and Grade are as follows: -

<b>Name of Post</b>	<b>No of Post (s)</b>	<b>Qualification &amp; Eligibility</b>	<b>Pay Band and Grade</b>
Registrar, National Company Law Appellate Tribunal, (NCLAT)	1 (one)	Officer of the Higher Judicial Service of a State/Union Territory.	The Officer will be allowed same pay as he is drawing by way of pay protection and 30 per cent of the salary as HRA.

2. The selected candidate will be required to serve in the NCLAT at Delhi.

3. The period of appointment, on deputation, will be generally for a period of 3 years and will be governed by the terms and conditions prescribed by the Government of India in consultation with NCLAT, as amended from time to time.

4. Maximum age limit for appointment on deputation is 56 years.

5. Applications, in duplicate, in the prescribed proforma (Annexure-I & II) complete in all respects may be sent to Registrar, National Company Law Appellate Tribunal, 3<sup>rd</sup> floor, Pt. Deendayal Upadhyaya Bhawan, CGO Complex, Lodi Road, New Delhi 110003, through proper channel by 7<sup>th</sup> April, 2017.

6. You are requested to bring the above vacancy to the notice of Officers of Higher Judicial service.

7. The prescribed proforma for the application may also be downloaded from the NCLAT website <http://nclat.nic.in>.



(Umesh Chandra)  
Deputy Registrar  
Tel.011-24306837

**ANNEXURE-I****FORMAT OF APPLICATION**

Attested copy  
of passport  
size  
photograph  
to be pasted

1	Name in Full (IN BLOCK LETTERS)					
2	Post Applied for					REGISTRAR, NCLAT
3	Date of Birth					
4	Date of Superannuation					
5	Service to which you belong					
6	Whether SC/ST/OBC (Attested copy of the relevant certificate to be attached)					
7	Office address					
	i) Tel. No.					
	ii) Fax number					
8	Correspondence address					
	i) Tel. No. (Res, Mobile)					
	ii) Fax no.					
	iii) Email id (mandatory)					
9	Permanent Address					
10	Present pay with Pay band and Grade pay					
11	<b>Educational Qualifications (Matric onwards)</b>					
	Exam passed	Name of the University /Institute /Board	Year of passing	Duration of course	Subjects	Percentage of mark (Mention distinction, if any)

12	Details of experience in chronological order, in handling judicial work				
13	Nature of present employment i.e., Permanent/ad-hoc/temporary				
14	In case the present employment is held on deputation, please state: <ul style="list-style-type: none"> <li>a) The date of initial appointment</li> <li>b) Period of appointment with address</li> <li>c) Name of the parent office/organisation</li> </ul>				
15	Any other information, applicant wants to furnish:				

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

(Signature)

Name \_\_\_\_\_

**Certificate to be furnished by the Employer/Head of office/Forwarding authority)**

Certified that the particulars furnished by \_\_\_\_\_ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified:-

- (i) That there is no vigilance/disciplinary case or criminal case pending or contemplated against Shri/Smt/Ms \_\_\_\_\_
- (ii) That his/her integrity is certified
- (iii) That his/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer.
- (iv) "That no major/minor penalty has been imposed on him/her during the last ten years"-or- list of minor/major penalties imposed on him/her for the last ten years is enclosed.
- (v) That the cadre controlling authority has no objection to the consideration of the applicant for the post mentioned in this advertisement.

Signature \_\_\_\_\_

Name and Designation \_\_\_\_\_

Tel. No. \_\_\_\_\_

Place:

Date:

List of enclosures:

1

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